[8 MAR. 1982] ]

- (b) The requisite information is being collected and will be laid on the Table of the House,
- (c) Glaxo is licensed to manufac-Corticosteriods subject to the sonditions stipulated in their licences. No separate permission to manufacture 16-DPA for captive consumption in the production of Corticosteriods is necessary.

#### Production of hydrocortisone by M/s. Wyeth Laboratories Limited

1307 SHRI K. V. R. S. BALA Will the Minister of SUBBA RAO. CHEMICALS PETROLEUM FERTILIZERS be pleased to state:

- (a) whether it is a fact that there s only one company in India today puoducing hydrocortisone. namely M/s. Wyeth Laboratories Limited;
- (b) if so, what has been their total production of hydrocortisone during the past three years and how much of this have they utilised in their captive consumption and supplied to other companies; and
- (c) what is the ratio of conversion of hydrocortisone into prednisolone and whether the entire quantity of prednisolone produced by M/s. Wyeth Laboratories during the past three vears has been from their own produced hydro-cortisone; if so, what are the details thereof and the quantities produced?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM. CHEMICALS AND FERTIL!ZERS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) The total production of Hydrocortisone/.Acetate as reported M/s Wyeth Laboratories Limited dur-Ing the past three years was follows:

Year	Production (kgs.)
1. 1978-79	1,527
2. 1979-80	1,622
<b>3.</b> 1980-81	1,813

They have reported to have supplied the following quantities of Hydrocortisone Acetate to others:-

1978-79			129	kgs.
1979-80			115	kgs.
1980-81			112	kgs.

The balance quantities were captively consumed by the company for the manufacture of bulk prednisoione and formulations of Hydrocortisone Acetate.

(c) As reported by the Company, the ratio of conversion of Hydrocortisone into Prednisolone around 80 per cent. The Company that the entire quantity rof Prednisolone produced during the above period of three years has been from its own manufactured Hydrocortisone. Production of Prednisolone/ Acetate/Prednisone was of the following order:-

1978-79			1,151 kgs.
1979-80			1,179 kgs.
1980-81			1,450 kgs.

## Increase of rates by M/s Organon

1308. SHRI K. V. R. S. SUBBA RAO: Will the Minister PETROLEUM. CHEMICALS FERTILIZERS be pleased to state:

- (a) whether it is a fact that M/s. Organon have increased the prices of their products in spite of the facts that they are producing most of their bulk drugs from imported intermediates: and what were the prices of their formulations before commencement of DPCU 1979 and what are their present prices; and
- (b) what action has been against the company for increasing the prices and what are the chemicals and raw materials used by this company for the production of each of their bulk drugs and whether the company has increased the prices of any of the bulk drugs after the order of 1979?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH); (a) and (b) Information is being collected and would be laid on the Table of the Rajya Sabha.

#### Court Stay Orders on Drug Prices

1309. DR. (SHRIMATI) NAJMA
HEPTULLA:
SHRIMATI HAMIDA
HABIBULLAH:
DR. JOSEPH LEON
D'SOUZA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS by pleased to state:

- (a) whether it is a fact that a number of foreign drug companies have filed writ petitions in Delhi High Court and obtained stay order on the implementation of prices of drugs; and
- (b) if so, since when the petition are pending in Delhi High Court and the steps taken to ensure that petitions are disposed of quickly so that the benefit of fair prices is available to consumers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) The earliest pending writ petitions of foreign companies in the Delhi High Court is of M/s. Hoechst Pharmaceuticals Limited dated 9th March, 1981. Some of the petitions of the foreign companies are listed for 15th March, 1982 and the remaining for 1st of April, 1982.

# Grant of letter of intent to M/s. Grant of letter of intent to M/s. Grant of letter of intent to M/s. Salbutamol

1310. DR. JOSEPH LEON D'SOU-ZA: Will the Minister of PETRO-LEUM, CHEMICALS AND FERTILI-ZERS be pleased to refer to the answer to Unstarred Question 2647 given in the Rajya Sabha on the 21st December, 1981 and state:

- (a) what is the position of validity of letter of intent granted to M/s. Glaxo Limited for the production of Salbutamol;
- (b) whether it is a fact that IC-cum-MRTP have treated M/s. Glaxo's letter of intent as lapsed and yet his Ministry has not communicated the decision to the company; and
- (c) what are the reasons for withholding the communication of decisions of Government to M/s. Glaxo Limited from time to time?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) to (c) The information has been given in reply to Rajya Sabha Starred Question No. 216 being answered on 8-3-1982.

### Foreign Drug Companies Shareholding

1311. DR. JOSEPH LEON D'SOU-ZA: Will the Minister of PETRO-LEUM, CHEMICALS AND FERTI-LIZERS be pleased to state:

- (a) whether it is a fact that as per the New Drug Policy, 1978, all foreign drug companies foreign shareholding was to be reduced to 40 per cent and progressively down to 26 per cent;
- (b) why has there been such a delay in implementation of this by Government and the reasons therefor; and
- (c) what steps will be taken by Government to implement this provision of the New Drug Policy?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) No. Sir.

(b) and (c) Do not arise.